

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1736
TO BE ANSWERED ON 10.03.2025**

FUNDS UNDER BOCW CESS ACT

1736. DR. MOHAMMAD JAWED:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total amount of funds collected by the Government under the Building and Other Construction Workers' Welfare (BOCW) Cess Act, 1996, in the last five years, State-wise, including Bihar;**
- (b) the percentage of these funds utilized for the welfare of construction workers by the Government particularly in Bihar and Seemanchal region, during the last five years;**
- (c) the steps taken by the Government to ensure effective utilization of these funds for the welfare of construction workers, including accident relief, disability benefits and skill development programs;**
- (d) whether the Government has any plan to improve awareness among workers about the schemes available under the BOCW Fund; and**
- (e) if so, the details thereof and the timeline for implementation?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (e): The cess is collected and utilized by the respective State BOCW Welfare Boards. The updated data on the same is also maintained by the respective Boards.

The State Building and Other Construction Workers' Welfare Boards are constituted under the Building and Other Construction Workers' (Regulation of Employment and Condition of Service) Act, 1996 by the concerned State Governments to function under the provisions of the Act. The Boards are empowered to meet expenses on its objects and for purposes as authorised by this Act. Ministry of Labour and Employment has also framed a 'Model Welfare Scheme', 2018 for Building and Other Construction Workers and Action Plan for strengthening implementation machinery for the Boards including the awareness programme. An Addendum to Model Welfare Scheme has also been issued in this regard.

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Directions under the Act have been issued from time to time to State/UT BOCW Welfare Boards, *inter-alia*, for implementation of the provisions of the Act, optimum utilization of the cess funds. A Monitoring Committee has been constituted to monitor the implementation of directions issued under the said Act, including utilization of cess fund for welfare scheme framed by the States/UTs.
